

Md. Kadir Ansari @ Kadir Ali Vs Navin Singh

Court: Jharkhand High Court

Date of Decision: Jan. 29, 2025

Hon'ble Judges: Gautam Kumar Choudhary, J

Bench: Single Bench

Advocate: Arvind Kumar Lall, Shiwam Lath, D. Arati Kumar, Rajesh Kumar Singh, Anil Kumar Sinha, Nanda Kumari, Basav Chatterjee, Zaid Ahmed

Final Decision: Allowed

Judgement

Annual Income Rs.3000/-x12,Rs.36000/-

Annual dependency after deducting 50% on the living

and personal expenses of the deceased",Rs.18000/-

Loss of \tilde{A} , of \tilde{A} , dependency \tilde{A} , on \tilde{A} , taking \tilde{A} , a

multiplier of 18", "Rs.18000/- \tilde{A} , x \tilde{A} , 18 \tilde{A} , = \tilde{A} , Rs.

3,24,000/-

Loss of future prospect @ 40% taking the age of the

deceased to be 22 years of age", "Rs1,29,600/-

Conventional head,"Rs 70,000

Total,"Rs.5,23,700/-